

SCHEDULE-II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

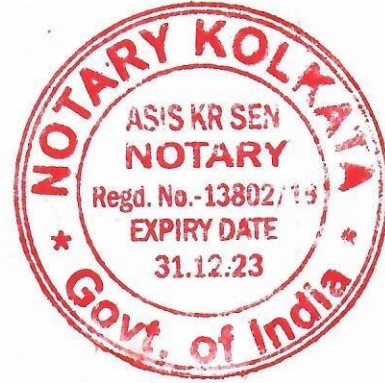
SAMB-I / BR. / 670

To

Date: 21.10.22

The Liquidator
Sri Daulat Ram Jain
The Liquidator
33, Shakespeare Sarani,
Kolkata – 700071
[Address as set out in the public announcement]

From
State Bank of India,
Stressed Assets Management Branch 1
8th Floor, Nagaland House,
11 & 13 Shakespeare Sarani,
Kolkata – 700071



Subject: Submission of proof of claim in respect of the liquidation of M/s Adi Ispat Pvt Ltd. under the Insolvency and Bankruptcy Code, 2016.

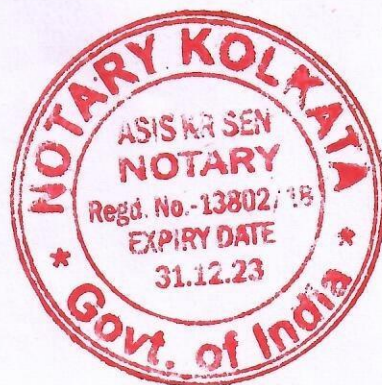
Madam/Sir,

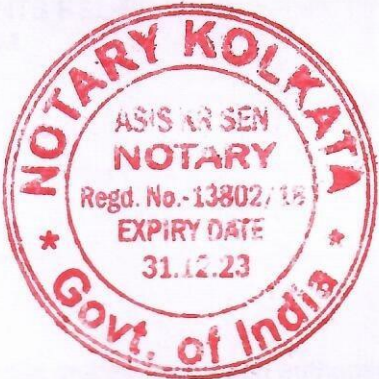
State Bank of India (**financial creditor**) hereby submits this proof of claim in respect of the liquidation of [name of corporate debtor]. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	State Bank of India Pan No. AAACS8577K
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	State Bank of India, Stressed Assets Management Branch 1, 8 th Floor, Nagaland House, & 13 Shakespeare Sarani, Kolkata – 700071. Email: clo2.04151@sbi.co.in, No.9903732291 Mobile



3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE.	<p>Principal: Rs.75,96,14,15.91 <i>Handwritten</i> Interest : Rs.81,14,49,047.50 Expences :Rs. 41,94,751.00 Total : Rs. 157,52,57,964.41</p> <p>The credit facilities comprises of Cash Credit, Term Loan and FITL and are secured in nature. The claim has been arrived taking the admitted claim as on 22.11.2019 and interest accrued thereafter.SBI reserves the right to revise the claim.</p>
4.	DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED).	
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<p>1. Sanction Letter for Restructuring- Cum-Enhancement of Credit Facilities Dt 04.04.2013. 2. Supplemental Agreement of loan for increase in the overall limit.</p>
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	<p>(I) NCLT order dated 22.11.2019 admitting the Corporate debtor to CIRP. (II) Hon'ble NCLT order dated 26.09.2022 of liquidation.</p>
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Credit facilities availed by the Corporate Debtor as per sanction letter dated 04.04.2013. Subsequently they had defaulted in repayment as per terms and conditions of sanction. Hence the account turned into NPA on 02.04.2013.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	<p>1. Equitable Mortgage of Land together with all the building and structure thereon in the name of Adi Ispat Pvt Ltd situated at Mouza-Manjhaladih, Gadi Srirampur having area of 1086 decimals and Plant and Machinery with other fixed assets. Valued Rs.11.66crs</p> <p>2. Equitable Mortgage of Landed Property in the name of Sri Amit Kr Sarawgi situated at Mouza-Manjhaladih, Gadi Srirampur having total area of 510.50 decimals ,Valued at Rs.1.18crs</p> <p>3. Equitable Mortgage of Landed Property in the name of Sri Ashok Kr Sarawgi situated at Mouza-Manjhaladih, Gadi Srirampur having total area of 1069.79 decimals ,Valued at Rs.2.48crs.</p> <p>4. Equitable Mortgage of Landed Property in the name of Sri Ashok Kr Sarawgi situated at</p>



		<p>Mouza-Manjhaladih, Gadi Srirampur having total area, Valued at Rs.1.24 crs</p> <p>5. First Charge by way of equitable mortgage of free hold rights in favor of SBI of the plot measuring 33.24 acres situated at Mouza-Manjhaladih, Gadi Srirampur, Pargana : Kharadiha P.S-Girdih, Dist-Girdih owned by Sri Bir Ispat Pvt Ltd. Associated concern of the company together with building and structure thereon, Valued Rs 6.49 crs</p> <p>6. Equitable Mortgage of Landed Property in the name of M/s Adi Ispat Pvt Ltd. situated at Mouza-Manjhaladih, area 2.89 acres, Thana No-267, Valued at Rs.0.57crs</p> <p>7. Equitable Mortgage of Landed Property in the name of M/s Adi Ispat Pvt Ltd. situated at Mouza-Manjhaladih, Girdih, area 1.16 acres, Thana No-267, Valued at Rs.0.23crs</p> <p>8. Equitable Mortgage of Flat No.-3A, 3rd Floor, Block-A, Brindavan Garden, Girdih, Registered Sale Deed No-4786 and 4357 dated 30.03.2013 in the name of of Sri Ashok Kr Sarawgi, Build up Area 1237 sft, Valued Rs. 0.25 crs.</p>
8A.	WHETHER SECURITY INTEREST RELINQUISHED	Security Relinquishment in under Process.

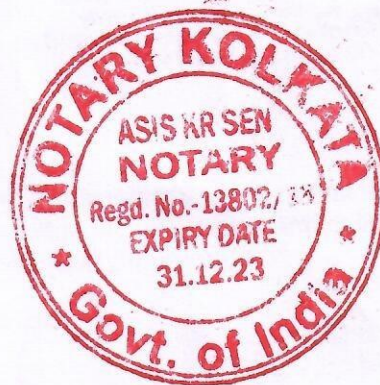


9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Account Nos. 30750108291 Account Holder: Authorised Officer IFSC Code: SBIN0004151 Bank – State Bank of India. Stressed Assets Management Branch 1. Address: Nagaland House, 8 th Floor, 11 & 13, Shakespeare Sarani, Kolkata 700071
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) Statement of Accounts with Interest Calculation Sheet (ii) Sanction Letter for Restructuring- Cum- Enhancement of Credit Facilities Dt 04.04.2013. (iii) Supplemental Agreement of loan for increase in the overall limit.

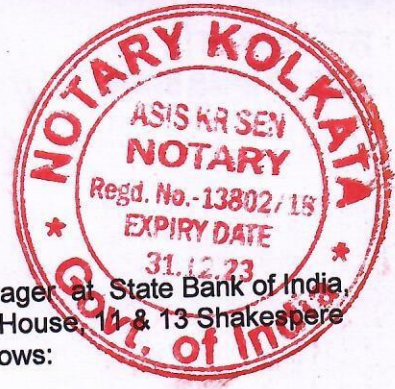
कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

<p>उप महा प्रबंधक / Deputy General Manager बिनाय प्रसन्न / आस्ति प्रबंधन शाखा - १ Stressed Assets Management Branch - I Kolkata - 700071</p> <p>Signature of financial creditor or person authorised to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)</p>
<p>Name in BLOCK LETTERS : SRI PRITHWIJIT DAS</p>
<p>Position with or in relation to creditor : Deputy General Manager</p>
<p>Address of person signing : State Bank of India, Stressed Assets Management Branch 1, 8th Floor, Nagaland House, 11 & 13 Shakespeare Sarani, Kolkata – 700071.</p>

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.



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SL No.....



AFFIDAVIT

I, Sri Prithwiji Das, currently working as Deputy General Manager at State Bank of India, Stressed Assets Management Branch 1, 8th Floor, Nagaland House, 11 & 13 Shakespere Sarani, Kolkata – 700071 do solemnly affirm and state as follows:

1. The Adi Ispat Pvt Ltd. Corporate Debtor and Corporate Guarantor at the liquidation commencement date that is 26 day of September 2022 is justly and truly indebted to State Bank of India for a sum of Rs.157,52,57,964.41.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - (i) Supplemental Agreement of loan for increase in the overall limit.
 - (ii) Sanction Letter for Restructuring- Cum-Enhancement of Credit Facilities Dt 04.04.2013.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Kolkata on 21st day of October day of 2022.

Before me,

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

Notary / Oath Commissioner.

AS
उप महा प्रबन्धक / Deputy General Manager
तनावग्रस्त आस्ति प्रबंधन शाखा - १
Stressed Assets Management Branch - I
कोलकाता / Kolkata-700 071

Deponent's Signature

VERIFICATION

I, Sri Prithwiji Das the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Kolkata on 21st day of October day of 2022.

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

AS
उप महा प्रबन्धक / Deputy General Manager
तनावग्रस्त आस्ति प्रबंधन शाखा - १
Stressed Assets Management Branch - I
कोलकाता - 71
Deponent's Signature - 700 071

21 OCT 2022

Solemnly affirmed and declared
before me on Identification

ASIS KUMAR SEN
ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No -13802/18

IDENTIFIED BY ME

Amrit Salunke
ADVOCATE
En. No. 660/05
NKS

21 OCT 2022

